

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Competition Appeal (AT) No.22 of 2017**

**IN THE MATTER OF:**

**K. Sera Sera Digital Cinema Private Limited** .. **Appellant**

**Vs.**

**Pen India Limited & Ors.** .. **Respondents**

**Present:**

**For Appellant: Mr. Sharad Arya, Advocates**

**For Respondents: Mr. Saurabh Kirpal, Mr. Parminder Singh and Ms. Shreya Mishra, Advocates for Respondent No. 1**

**Mr. Karan S. Chandhiok, Ms. Kalyani Singh and Ms. Mahima Singh, Advocates for Respondent No. 3**

**Ms. Smita Andrews and Sonam Banerjee Advocates for Respondent No. 4**

**Mr. Samar Bansal and Ms. Shreya Singh, Advocates for Respondent No. 5 (CCI)**

**ORDER**

**21.05.2018:** Mr. Sharad Arya, learned Counsel appearing on behalf of the Appellant informs that learned Counsel who is to address and argue the matter is not present today. But on this ground, this Appellate Tribunal cannot adjourn the case. However, taking into consideration that the case was heard in part, by way of last opportunity, we adjourn the case. If arguing Counsel is not present on the next date, the Appellant may engage some other Counsel to conclude the argument.

Post the case for further hearing on **3<sup>rd</sup> July, 2018 at 2.00 P.M.** on the top of the list.

(Justice S. J. Mukhopadhaya)  
Chairperson

(Justice A.I.S. Cheema)  
Member (Judicial)

(Balvinder Singh)  
Member (Technical)